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दिल्ली विधिज्ञ परिषद्  
**BAR COUNCIL OF DELHI**

(Statutory Body Constituted under the Advocates Act, 1961)  
2/6, Sir Fort Institutional Area, Khel Gaon Marg, New Delhi-110 049

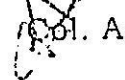
Ref. No. : 611/Gen/SF/2024

Dated 21.11.2024

**NOTIFICATION**

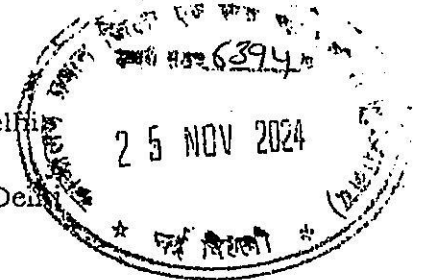
It is hereby notified for general information that pursuant to the order passed by the Disciplinary Committee of Bar Council of Delhi, pronounced on 21.11.2024, Mr. Sanjeev Kumar (Enrolment No. D/1621/2013), R/o 180/B, Masjid Moth, South Extn. Part-II, New Delhi-110049, has been suspended from practicing as an Advocate in or before any Court of Law for a period of two years from the date of this notification i.e. w.e.f. 21<sup>st</sup> November, 2024 as he has been found guilty by the Disciplinary Committee while deciding the Complaint titled Mr. Lokesh Kumar Sharma Vs. Mr. Sanjeev Kumar, Advocate.



  
Col. Arun Sharma (Retd.)  
Secretary

Copy forwarded for information to :

1. The Ist Additional Solicitor General of India, Supreme Court of India, New Delhi
2. The Secretary, Bar Council of India, 21, Rouse Avenue, New Delhi
3. The Secretaries of All Bar Associations, Delhi
4. The Secretaries of All State Bar Councils
5. The Registrar, Supreme Court of India, New Delhi
6. The Registrar General, High Court of Delhi, New Delhi
7. The Registrar Generals, All High Courts in India
8. The District & Sessions Judge, Tis Hazari Courts, Delhi
9. The District Judges in all 7 Districts of Delhi
10. The District Magistrates in all 9 Districts of Delhi
11. The Secretary, Ministry of Law, Justice & Co. Affairs, New Delhi
12. Mr. Lokesh Kumar Sharma, Addl. Sessions Judge (ITC), Saket Courts
13. Mr. Sanjeev Kumar, R/o 180/B, Masjid Moth, South Extn. Part-II, New Delhi-110049, with a direction to surrender the original enrolment certificate and Identity Card of Bar Council of Delhi, with immediate effect.



**OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE (HQs): DELHI**

No. 45784-45914 /Genl./Misc./Circulation/2024

Dated, Delhi the \_\_\_\_\_ 2024

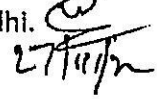
**Sub:- Notification regarding suspension from practice as an Advocate in any Court of Law.**

Forwarded a copy of the Notification bearing Ref No. 611/Gen/SF/2024, dated 21/11/2024, received from Col. Arun Sharma (Retd.), Honorary Secretary, Bar Council of Delhi, 2/6, Siri Fort Institutional Area, Khel Gaon Marg, New Delhi-110049, for information and necessary action to :-

1. All the Ld. Principal District & Sessions Judges, Delhi/New Delhi.
2. The Ld. Principal Judge, Family Courts (HQs), Dwarka Courts, Delhi.
3. All the Ld. Judicial Officers posted in Central-District, Tis Hazari Courts Delhi.
4. The Chairman, Website Committee, Tis Hazari Courts, Delhi With the request to upload the same on the Website of Delhi District Courts as per rule.
5. Dealing official for uploading the same on Centralized Website through LAYERS as per rules.
6. P.S. to Ld. Principal District & Sessions Judges (HQs), Delhi for information.

  
(RAVINDER BEDI)

Officer In-Charge, General Branch, (C),  
District Judge, (Commercial Court),  
Tis Hazari Courts Delhi.



Encl. As above